THE EAST PUNJAB UNIVERSITY ACT, 1947.

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¹THE PUNJAB UNIVERSITY ACT, 1947.

East Punjab Act No. VII of 1947.

[Received the assent of His Excellency the Governor of East Punjab on the 26th November, 1947, and was first published in the East Punjab Government Gazette (Extraordinary) of 1st December, 1947.

1	2	3	.4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1947	VII	The East Punjab University Act, 1947	Amended in part by the East Punjab Act XLI of 1948 ² Amended by the Adaptation of Laws Order, 1950
	,	300	Amended by the Adaptation of Laws (Third Amendment) Order, 1951
	1		Amended by Punjab Act No. 9 of 1956 ³
			Amended by Punjab Act No. 2 o ² 1957 ⁴
			Amended by Punjab Act No. 33 of 1960 ⁵
	2 (Amended by Punjab Act No. 6 of 1962 ⁶ Modified by Government of India Notifications:— (i) NO. S.O. 3372, dated 1st November, 1966. (ii) NO. S.O. 2324, dated 29th June, 1966. (iii) No. 2531, dated 9th July, 1968.

¹For Statement of Objects and Reasons, see East Punjab Government Gazette 1947, page 86, for proceedings in the East Punjab Legislative Assembly, see East Punjab Legislative Assembly Debates, 1947, Volume I, pages 200—205, and pages 216—246.

²For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1948, page 629; for proceedings in the Fast Punjab Legislative Assembly, see East Punjab Legislative Assembly Debates, Volume III, 1948, pages 308—312.

³For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated the 4th April, 1956,

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 368.

⁶For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1960, page 1964.

⁶For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1962, page 558.

An Act to constitute a University for ¹[Punjab]

It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the ²[Punjab University Act], 1947.

(2) It shall come into force at once.

Interpretation.

2. In this Act, unless there is anything repugnant in the subject or context.—

(a) "College" or "affiliated College" includes any collegiate institution affiliated to or maintained by the University;

(b) "the Government" means the 3[Central Govern-

ment]:

(c) "regulation" means any regulation made by the Senate; and

(d) "the University" means the Punjab Uni-

versity.

Repeal of Ordinance No. VII of 1947.

3. (a) The East Punjab University Ordinance, 1947, is hereby repealed and the University established under the provisions of the aforesaid Ordinance, shall hereafter be governed by the provisions of this Act.

⁴[(b) The seat of the University shall be at Chandi-

garh.]

Incorporation of the University.

4. The University shall be a body corporate known by the name of the Punjab University having perpetual succession and a common seal, with power to acquire and hold property, moveable and immoveable, to transfer the same, to contract, and to do all other things necessary for the purpose of its constitution and may sue in, or be sued by, its corporate name.

Purposes of the University.

5. The University shall be incorporated for the purposes, among others, of making provision for imparting education in Arts, Letters, Science and the learned professions and of furthering advancement of learning, the prosecution of original research, with power to appoint University Professors, Readers and Lecturers, to hold and manage educational endowments, to erect, equip and maintain University colleges, libraries, laboratories and museums, to make regulations relating to the residence and conduct of students and to do all such acts as tend to promote study and research.

Amendment) Order, 1950.

2Substituted for the words "East Punjab University Act" by Punjab Act
No. 9 of 1956.

³Substituted for the words "Government of Punjab" by Government of India Ministry of Home Affairs Notification No. S.O. 3372, dated the 1st November, 1966.

⁴Substituted by Punjab Act No. 33 of 1960.

Substituted for the words "East Punjab" by the Adaptation of Laws (Third

6. The University shall be open to all persons of Character of either sex and of whatever race, creed or class, and it shall either sex and it shall not be lawful for the University to adopt or impose on any test whatsoever of religious belief person any test whatsoever of religious belief or profesperson any order to entitle him to be admitted thereto as a teacher or student, or to hold any office therein, or to graduate thereat, or to enjoy or exercise any privilege thereof except where such test is specially prescribed in respect of any particular benefaction accepted by the University, having been made a condition thereof by any testamentary or other instrument creating such benefaction.

7. (a) The University may acquire, take over and Property of accept by way of assignment or otherwise from 1 the University. Punjab University in Pakistan], monies, stocks, securities and other property, moveable and immoveable of every description including actionable claims choses in action of and belonging to ¹[the Punjab University in Pakistan 1 hitherto managed and controlled by the same or held in trust for or for the use of the same, and may give any trustee in whom such stocks, funds, securities and other property may be vested, a valid receipt discharge and indemnity for and in respect of the transfer or handing over the same to the University established by this Act.

(b) The University may receive and accept donations, endowments and gifts of money, land, buildings, stocks, funds, shares, securities and other property whatsoever moveable and immoveable and either subject or not sub-

ject to any special trusts or conditions.

(c) All property moveable or immoveable of whatever description granted or transferred to it by any Government, person or institution or otherwise acquired or held by it shall vest in and be the property of the University and shall be administered by it for the purposes of the University subject to any trust as to the manner in which and the purposes for which that property or any part thereof is to be applied.

²[8. Subject to the provisions of this Act the supreme authority of the University shall be vested

in the Senate which shall consist of the—

(a) Chanceller;

(b) Vice-Chancellor;

(c) ex officio Fellows; and

(d) Ordinary Fellows.]

^{&#}x27;S 15stituted for the words "the Punjab University" by the adaptation of Third Amendment) Order, 1951.

Substituted by Punjab Act No. 9 of 1956.

Chancellor.

Vice-Chancellor.

Chancellor of the University shall Government by notificant appointed by the Central Government by notification cial Gazette.]
(1) The Vice-Chancellor of the University shall

be appointed by the Chancellor.

(2) The Vice-Chancellor appointed under this (2) The Vice-Chancellor of three years which term shall hold office for a term of three years which term may be extended by the Chancellor for such further period not exceeding three years at a time, as he may deem fit.

(3) The Chancellor shall determine the amount of remuneration and other conditions of service of the Vice.

Chancellor:

Provided the such terms and conditions shall not be altered to the disadvantage of the Vice-Chancellor during his term of office.

(4) The Vice-Chancellor shall be the principal executive and academic office of the University and shall exercise general control over its affairs in accordance with the

statutes, rules and regulations.

(5) In case of illness or absence on leave of the Vice-Chancellor, or in any other contingency the Chancellor may appoint a person from amongst the Fellows of the University, or, make such other arrangements as he may think fit, for the disposal of business during the absence of the Vice-Chancellor. The Chancellor shall determine the emoluments or allowances payable to a person temporarily appointed to discharge the functions of the Vice-Chancellor.

11. ³[(1) X X

(2) The Senate shall have the entire management of and superintendence over the affairs, concerns and property of the University and shall provide for that management, and exercise that superintendence, in accordance with the Statutes, Rules and Regulations for the being in force.

(3) No act done by the University shall be deemed to be invalid merely by reason of any vacancy among either class of elected Ordinary Fellows, or by reason of the total number of Ordinary Fellows, or of members of the profession of education to be included among Ordinary Fellows, being less than the minimum prescribed by this Act.

Substituted by Government of India, Ministry of Home Affairs Notification No. S. O. 3372, dated the 1st November, 1966.

2Substituted by Punjab Act No. 9 of 1956.

3Sub-section (1) omitted by ibid. Punjab Act No. 9 of 1966

- 1[12. 2[(1) The persons for the time being performing Ex-officio Fellows. the duties of the offices mentioned in the list contained in the Schedule 1 to this Act shall be the ex-officio Fellows of the University.]
- (2) The Government may, by notification, make alterations in the list of offices contained in the Schedule:

Provided that the number of ex-officio Fellows shall not exceed 3 [twelve].

- ⁴[13. (1) The number of Ordinary Fellows shall Ordinary Fellows. not exceed eighty-five, and of such number—
- ⁵[(a) fifteen shall be elected by the Registered Graduates from amongst themselves, among whom:—
 - (i) seven shall be elected to represent the State of Punjab, three to represent the State of Haryana, one to represent the Union Territory of Himachal Pradesh and one to represent the Union Territory of Chandigarn; and

(ii) the remaining inree shall be elected from any area including any of the areas men-

tioned in sub clause (i);]

- (b) two shall be elected by Professors on the staff of the Teaching Departments of the University from amongst themselves, provided that one member each from the Arts and Science Departments shall be elected;
- (c) two shall be elected by Readers and Lecturers on the staff of the Teaching Departments of the University from amongst themselves, provided that one member each from the Arts and Science Departments shall be elected;

¹Substituted by Punjab Act No. 6 of 1962.

²Substituted by Punjab Act No. 33 of 1960.

³Substituted for the word "eleven" by Government of India, Ministry of Affairs Notification No. S.O. 3372, dated the 1st November, 1966.

⁴Substituted by Punjab Act No. 9 of 1956

⁹th July, 1968. Notification No. S.O. 2531, dated

- Technical and Professional Colleges of amongst themselves, among whom one shall one to represent the State of Haryana and one to represent the Union territories of Himachal Pradesh and Chandigarh and three shall be elected by the staff of such Colleges from amongst themselves, among whom one shall be elected to represent the State of Punjab, one to represent the State of Haryana and one to represent the State of Haryana and one to represent the Union territories of Himachal Pradesh and Chandigarh;
 - (e) eight shall be elected by the Heads of affiliated Arts Colleges from amongst themselves, among whom four shall be elected to represent the State of Punjab, three to represent the State of Haryana and one to represent the Union territories of Himachal Pradesh and Chandigarh;
 - (f) eight shall be elected by the Professors, Senior Lecturers and Lecturers of affiliated Arts Colleges from amongst themselves, among whom four shall be elected to represent the State of Punjab, two to represent the State of Haryana, one to represent the Union territory of Himachal Pradesh and one to represent the Union territory of Chandigarh;
 - (g) four shall be elected by the Heads of the recognised High Schools and recognised Higher Secondary Schools from amongst themselves, among whom two shall be elected to represent the State of Punjab, one to represent the State of Haryana and one to represent the Union territories of Himachal Pradesh and Chandigarh;]
 - (h) six shall be elected by the various Faculties of the University;

^{1.} Substituted by Government of India Notification No. S.O. 2531, dated 9th July, 1968.

- Punjab Legislative Assembly from amongst themselves, one shall be elected by the members of the Punjab Legislative Council from amongst themselves and two shall be elected by the members of the Haryana Legislative Assembly from amongst themselves, provided that the member elected is a holder of any University Degree; and]
- (j) the remainder shall be nominated by the Chancellor;
- ²[Explanation.—A person seeking election represent a particular State or Union territory, or both the Union territories of Himachal Pradesh and Chandigarh, under sub-clause(i) of clause (a), clause (d), clause (e), clause (f) or clause (g), shall be a person whose address, according to the entry in the appropriate Register of Electors published finally by the University after the publication in the Gazette of India of the notification of the Government of India in the Ministry of Home Affairs No. 17/79/66-SR, dated the 9th July, 1968, is at a place in that State or Union territory, or in the case of a person seeking election to represent both the Union territories aforesaid is at a place in either of them.]
- (2) The election of any Ordinary Fellow shall be subject to the approval of the Chancellor.
- (3) The Ordinary Fellows shall, save as hereinafter provided, hold office for four years.
- (4) An Ordinary Fellow who has vacated his office may subject to the provisions of this Act be against elected or nominated as an Ordinary Fellow.

¹Substituted by Government of India Notification, No. S.O. 3372, dated November, 1966.

1968. Solution No. 2531, dated 9th July

- capacity as a (5) No person elected in his no person elected the categories enumeral member of any of the categories enumeral members of the categories enumeral members of the categories enumeral members of the categories o member of any of all continue to hold ed in sub-section (1) shall ed in sub-section his office after he has ceased to possess the the requisite qualification.
- (6) If in the case of any election arises whether any person is or is not a Principal, Professor, Reader, Senior Lecturer, Lecturer, Head of a College or of a recognised High or Higher Sc ndary School [within the meaning of clauses (b), (c), (a), (e), (f)and (g) of sub-section (1), the question shall Vice-Chancellor the determined by decision shall be final.] whose

- 14. (1) Once in every year, on such date as Ordinary Fellows 14. (1) Once in every jewel shalf, there shall, if necestored Graduates Chancellor may appoint in this behalf, there shall, if necestored Graduates sary, be an election to fill any vacancy Ordinary Fellows elected by registered Graduates.
 - (2) The Syndicate shall maintain a register on which any Graduate of the ²Punjab University who—
 - (a) has taken the degree of Doctor or Master in any Faculty, or
 - (b) has graduated in any Faculty not than less five years before registration.

shall, subject to the payment of an initial fee of such amount as may be prescribed by the regulations, be entitled to have his name entered on application within one year from the date on which he becomes so entitled:

Provided that, if such application is made after the expiry of the said period the applicant shall be entitled to have his name entered on payment of the said initial fee, and of such further sum as may be prescribed by the regulations.

(3) The name of any Graduate entered on the register shall, subject to the payment of an annual fee of such amount as may be prescribed by the regulations, by

¹Substituted for two words "High School" by Punjab Act No. 33 of 1960. 2Substituted by the Adaptation of Laws Order, 1950, for 'Last Punjab'.

retained thereon, and, in case of default, shall be removed therefrom, but shall, at any time, be re-entered upon payment of all arrears:

provided that a Graduate whose name has already been entered on the register may at any time compound for all subsequent payments of the annual fee by paying the sum prescribed in this behalf by the regulations.

- 15(4) (a) Any person who had graduated in any Faculty of the University of the Punjab at Lahore before the year 1948, shall, on application made and on payment of such fees and on complying with such conditions as may be prescribed by the Regulations of the University, be entitled to have his name entered in the Register of Graduates of the East Punjab University:
- (b) Any registration effected after the 19th day of June, 1951, and before the commencement of the East Punjab University (Amendment) Act, 1952 (President's Act IV of 1952), or, anything done or any action taken including any regulation made in exercise of the powers conferred by or under the said Act shall be deemed to have been validly effected, done or taken as if this Act was in force on the day on which such thing was done or action taken and all the provisions of this Act shall apply accordingly.]
- (5) No person other than a Graduate whose name is entered on the said register shall be qualified to vote for to be elected at an election held under sub-section (1).
- (6) A Graduate registered under this section shall be entitled to such further privileges as may be determined by the regulations.
- Chancellor may appoint in this behalf, there shall, if necessary the appoint of the behalf, there shall, if necessary, be an election to fill any vacancy amongst the Ordinary Fellows elected by the categories mentioned under clauses (b), (c), (a), (e), (f), (g) and (h) of sub-section (1) of section 13.]

³Substituted by ibid.

²Proviso omitted by Punjab Act No. LV of 1953, section 2.
²Proviso omitted by Punjab Act No. 9 of 1956.

Disqualification for election.

- 1[16. The whole-time paid servants of the University except those on the teaching side shall be disqualified to seek election to any elected body of the University.]
- Resignation or removal of Ordinary to the Chancellor, resign his office.

 Resignation or removal of Ordinary to the Chancellor, resign his office.
 - (2) Where any Ordinary Fellow has not attended a meeting of the Senate, other than a Convocation, during the period of one year, the Chancellor may declare his office to be vacated.
 - (3) The Chancellor may, on the recommendation of the Vice-Chancellor, cancel the appointment of any Fellow who had been nominated by him as a Fellow because of his holding an office which he has since vacated.

Honorary fessors.

appointed by the University the Chancellor may on recommendation of the Vice-Chancellor and of the Syndicate confer on any distinguished teacher who has rendered eminent services to the cause of education, the designation of Honorary Professor of the Punjab University, who in such capacity will be expected to deliver a few lectures every year to the Post-Graduate Classes.]

Faculities.

- 19. (1) The Senate may constitute Faculties in such subjects as it thinks fit under Regulations made in accordance with the provisions of this Act.
 - (2) Regulations made under sub-section (2) may-
 - (a) provide for the assignment of Fellows to the several Faculties by order of the Senate; and
 - (b) empower the Fellows so assigned to add to their number, in such manner and for such period as may be prescribed, Graduates in the Faculty and other persons possessing special knowledge of the subjects of study represented by the Faculty:

^{1.} Substituted by Punjab Act No. 9 of 1956,

^{2.} Substituted by ibid.

Provided that the number of persons so to be added to the Faculty shall not exceed half the number of Fellows assigned to the Faculty.

- (3) A person added to a Faculty under clause (b) of sub-section (2), shall have the right to take part in the ordinary business of the Faculty, and in any election of any Ordinary Fellow by the Faculty, but shall not be entitled to take part in the election of the Syndicate.
- ¹[20. (1) The Executive Government of the Univer-Syndicate. sity shall be vested in the Syndicate, which shall consist
 - (a) the Vice-Chancellor as Chairman;
 - (b) the Director of Public Instruction, Punjab; 2[]
 - ³[4[(b)] Director of Education, Himachal Pradesh; ⁵[]
- ((bb) the Director of Public Instruction, Haryana; andl
- ⁴[(bc) The Director of Public Instruction, Chandigarh.j].
- (c) not less than the twelve or more than fifteen ex-officio or Ordinary Fellows elected by the Faculties in such manner and for such period as may be prescribed by the Regulations.
- (2) The Regulations referred to in sub-section shall be so framed as to secure that a majority of the elected members of the Syndicate shall be Heads of, or teachers in Colleges affiliated to the University or Colleges and teaching Departments maintained by the University.

¹Substituted by Punjab Act No. 9 of 1956. ²The word "and" Omitted by Punjab Act No. 6 of 1962. ³Clause (bb) inserted by Punjab Act No. 6 of 1962 which has been renumberd as clause (ba) by Government of India notification No. S. O. 2324, dated

²⁹th June, 1968. *Clauses (ba) and (bbb) renumbered as clauses (ba) and (bb) respectively by Government of India Notification No. S.O. 2324, dated 29th June, 1968 which was originally inserted by Government of India Notification No. S.O. 3372 dated 1st November 1966 November, 1966.

The word "and" omitted by Government of India Notification No. S. O. 3327 dated the 1st November, 1966.
Sinserted by Government of India Notification No. S. O. 2324, dated the 29th June, 1968,

- (3) If in any election the question is raised whether any person is or is not the Head of or a teacher in a College of teaching person is or is not the House of teaching of affiliated to the University or a College of teaching Department maintained by the University the question shall be decided by the Vice-Chancellor.
- (4) The Syndicate may delegate any of its executive functions to the Vice-Chancellor or to the Sub-Committees appointed from amongst the members of the Syndicate or to a Committee appointed by it which may include persons who are not members of the Syndicate or to any other authority prescribed by Regulations.]

Registrar.

¹[21. The Registrar shall be a whole-time paid officer of the University appointed by the Senate. He shall be incharge of the administration of the University acting under the immediate control of the Vice-Chancellor and shall represent the University in all legal proceedings except where the Senate otherwise resolves to the trary.]

[22. The Senate may institute and confer Degrees, diplomas, [22.] The Senate may institute and confer such licenses, titles and marks of honour. marks of honour in respect of degrees and examinations as may be prescribed by regulation.

Honorary Degrees.

23. Where the Vice-Chancellor and not less than two-thirds of the other members of the Syndicate recommend that an honorary degree be conferred on any person on the ground that he is, in their opinion, by reason of eminent position and attainments a fit and proper person to receive such a degree and where their recommendation is supported by not less than two-thirds of the Fellows present at a meeting of the Senate and is confirmed by the Chancellor, the Senate may confer on such person the honorary degree so recommended without requiring him to undergo any examination.

Cancellation degrees and

24. Where evidence is laid before the Syndicate the showing that any person on whom a degree, diploma, license, title or mark of honour conferred or granted by the Senate has been convicted of what is, in their opinion, a serious offence, the Syndicate may propose to the Senate that the degree, diploma, license, title or mark of honour

^{1.} Substituted by Punjab Act No. 9 of 1956.

be cancelled, and, if the proposal is accepted by not less than two-thirds of the Fellows present at a meeting of the Senate and is confirmed by the Chancellor, the degree, diploma, license, title or mark of honour shall be cancelled accordingly.

- 25. Save on the recommendation of the Syndicate Certificate required by special order of the Senate, and subject to any regulation.

 of candidates for examination. tions made in this behalf, no person shall be admitted as a candidate at any University examination other than for matriculation and those for diplomas or degrees in Modern Indian Languages and Oriental Titles unless he produces a certificate from a College affiliated to the University, to the effect that he has completed the course of instruction prescribed by regulation.
- 126. The Colleges affiliated to the University of the Colleges deemed to Punjab, Lahore, on or before the 27th September, 1947, and located in India shall be deemed to be affiliated to University. the University and shall be subject to all the provisions of this Act.]
- 27. (1) A college applying for affiliation to the Uni- Affiliation. versity shall send a letter of application to the Registrar, and shall satisfy the Syndicate—
 - (a) that the College is to be under the management of a regularly constituted governing body;
 - (b) that the qualifications of the teaching staff, their grades of pay and the conditions governing their tenure of office are such as to make due provisions for the courses of instruction to be undertaken by the College;
 - (c) that the buildings in which the College is to be located are suitable, and that provision will be made in conformity with the regulations, for the residence in the College or in lodgings approved by the College of students not residing with their parents or guardians, and for the supervision and physical welfare or students;

- (d) that due provision has been or will be made
- (e) where affiliation is sought in any branch of experimental science, that arrangements have been or will be made in conformity with the regulations for imparting instructions in that branch of science in a properly equipped laboratory or museum;
- (f) that due prosivion will, so far as circumstances may permit, be made for the residence of the Head of the College and some members of the teaching staff in or near the College or the place provided for the residence of students;
- (g) that the financial resources of the College are such as to make due provision for its continued maintenances;
- (h) that the affiliation of the College, having regard to the educational facilities provided by other colleges in the same neighbourhood, will not be injurious to the interests of education; and
- (i) that the College rules fixing the fees (if any) to be paid by the students have not been so framed as to involve such competition with any existing College in the same neighbourhood as would be injurious to the interests of education.

The application shall further contain an assurance that after the College is affiliated, any transference of management and all changes in the teaching staff shall be forthwith reported to the Syndicate.

- (2) On receipt of a letter of application under subsection (1), the Syndicate shall—
 - (a) direct a local inquiry to be made by a competent person authorised by the Syndicate in this behalf;
 - (b) make such further inquiry as may appear to them to be necessary; and

(c) report to the Senate on the question whether the application should be granted or refused, report the results of any enquiry under clauses (a) and (b).

And the Senate shall, after such further inquiry (if any) as may appear to them to be necessary, record their opinion on the matter.

- (3) The Registrar shall submit the application and all proceedings of the Syndicate and Senate relating thereto to the Government, who, after such further inquiry as may appear to them to be necessary, shall grant or refuse the application or any part thereof.
- (4) Where the application or any part thereof is granted, the order of the Government shall specify the courses of instruction in respect of which the College is affiliated; and where the application or any part thereof is refused, the grounds of such refusal shall be stated.
- (5) An application under sub-section (1) may be withdrawn at any time before an order is made under subsection (3).
- 28. Where a College desires to add to the courses Extension of affiliation of instruction in respect of which it is affiliated the procedure prescribed by section 27 shall, so far as may be, be followed.

29. Every College affiliated to the University shall Inspection and furnish such reports, returns and other information as the Syndicate may require to enable it to judge of the efficiency of the College.

(2) The Syndicate shall cause every such College to be inspected from time to time by one or more persons authorised by the Syndicate in this behalf.

- (3) The Syndicate may call upon any College so inspected to take within a specified period, such action as may appear to them to be necessary in respect of the matters referred to in sub-section (1) of section 27.
- 30. (1) A memmber of the Syndicate who intends to Disaffiliation. move that the rights conferred on any College by affiliation be withdrawn in whole or in part, shall give notice of his motion, and shall state in writing the grounds on which the motion is made.

(2) Before taking the said motion into consideration, the Syndicate shall send a copy of the notice and of the statement mentioned in sub-section (1) to the Head of the College concerned, together with an intimation that any representation in writing submitted within a specified period on behalf of the College, will be considered by the Syndicate:

Provided that the period so specified may, if necessary, be extended by the Syndicate.

- (3) On receipt of the representation or on expiration of the period referred to in sub-section (2), the Syndicate, after considering the notice of motion, statement and representation, and after such inspection by any competent person authorised by the Syndicate in this behalf, and such further inquiry as may appear to them to be necessary, shall make a report to the Senate.
 - (4) On receipt of the report under sub-section (3), the Senate shall, after such further inquiry (if any) as may appear to them to be necessary, record their opinion on the matter.
 - (5) The Registrar shall submit the proposal and all proceedings of the Syndicate and Senate relating thereto to the Government, who, after such further inquiry (if any) as may appear to them to be necessary, shall make such order as the circumstances may, in their opinion, require.
 - (6) Where, by an order made under sub-section (5), the rights conferred by affiliation are withdrawn, in whole or in part, the grounds for such withdrawal shall be stated in the order.

Regulations.

- 31. (1) The Senate, with the sanction of the Government may from time to time make regulations consistent with this Act to provide for all matters relating to the University.
- (2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for—
 - (a) the procedure to be followed in holding any election of Ordinary Fellows;

- (b) the proportion in which the various Faculties shall elect their representatives to the Syndicate and the mode in which such election shall
- the procedure at meetings of the Syndicate and Faculties, and the quorum of members to be required for the transaction of
- (d) the appointment of Fellows and others to be members of Boards of Studies, and the procedure of such Boards and the members to be required for the transaction of business;
- (e) the appointment and duties of the Registrar and of officers and servants of the University, and of Professors, Readers and Lecturers appointed by the University;
- (f) the appointment of Examiners, and the duties and powers of Examiners in relation to the examinations of the University;
- (g) the form of certificate to be produced by a candidate for examination under section 25, and the conditions on which any such certificate may be granted:
- (h) the registers of graduates and students to be kept by the University, and the fee (if any) to be paid for the entry or retention of a name on any such register;
- (i) the inspection of Colleges and the reports, returns and other information to be furnished by Colleges;
- (j) the registers of students to be kept by Colleges affiliated to the University;
- (k) the rules to be observed and enforced by Colleges affiliated to the University in respect of the transfer of students;
- (1) the fees to be paid in respect of the courses of instruction given by Professors, Readers or Lecturers appointed by the University;

- (m) the residence and conduct of students:
- (n) the courses of study to be followed and the conditions to be complied with by candidates for any University Examination, other than an examination for matriculation, and for degrees, diplomas, licences, titles, marks scholarships and prizes conferred or granted by the University;
- (o) the conditions to be complied with by schools desiring recognition for the purpose of sending up pupils as candidates for the matriculation examination and the conditions to be complied with by candidates for matriculation, whether sent up by recognised schools or not 1[till such time as the Government may set up some other Statutory b dy to control Secondary Educacation];
- (p) the conditions to be complied with by candidates, not being students of any College affiliated to the University, for degrees, diplomas, licences, titles, marks of honour, scholarships and prizes conferred or granted by the University;
- (q) the alteration or cancellation of any rules, regulation, statute, or by-law of the Punjab University in force at the commencement of this Act by virtue of section 40;
- (r) the preparation and maintenance of accounts and the audit thereof and the submission of the report thereon to the Government; and
- (s) the constitution for the benefit of the officers? teachers, clerical staff and servants of the Uni versity, of such pension, insurance and provident funds as it may deem fit;

²[(t) adequate arrangement to ensure security of service for teachers of the Colleges affiliated

to the University];

³[(u) adequate arrangement for proper administration of the colleges other than Government Colleges affiliated to the University].

Added by Punjab Act No. 9 of 1956.
 Added by *ibid*.
 Added by *ibid*.

- 32. The Senate may charge such reasonable fees for Powers-Levy of entrance into the University and continuance therein, for admission to the examinations of the University, for attendance at any lectures or classes in connection with the University and for the degrees to be conferred by the University and for such other matters as may be specified by the Regulations.
- 33. (1) The Government may require that the pro-Powers of Govern-ceedings of the University shall be in conformity with this ment. Act and with the Regulations and may exercise all powers necessary for giving effect to its requisitions in this behalf and may (among other things) annul, by notification, any such proceedings not in conformity with this Act or the said Regulations.
- (2) The exercise by the Government of any powers conferred under sub-section (1) shall not be liable to be called in question in any court of law.
- 34. The accounts of the income and expenditure of Annual Accounts. the University shall be submitted once in every year to the Government for such examination and audit as the Government may direct.
- 35. All appointments of the Vice-Chancellor, Fellows Notification. or the Registrar of the University, or cancellation thereof, all degrees, diplomas, titles, licences conferred by it and any Regulations made by it shall be notified in the official Gazette.
- of the Senate supported by at least two-thirds of the whole of number of Fellows, cancel the appointment of any person appointed or elected a Fellow of the University. As soon as such order is notified in the official Gazette, the person appointed or elected shall cease to be a Fellow, and he shall not be eligible for re-appointment or re-election until the disqualification has been removed by the Government by notification.
- 37. The Chancellor, with the concurrence of not less Removal of Registered Two-thirds of the members of the Senate, shall have power to remove the name of any person from the register of Registered Graduates.
- 38. If any question arises as to whether any person Disputes as to constitution of the has been duly elected or appointed as, or is entitled to be, University.

a member of any authority or other body of the University, the matter will be referred to the Chancellor, whose decision thereon will be final.

Territorial exercise of powers.

- 39. The Government may by notification define the territorial limits within which, and specify the colleges in respect of which, any powers conferred by this Act shall be exercised.
- 40. (a) Unless otherwise expressly provided for. Rules and tempo any appointment, notification, order, scheme, regulation, form or by-law made or issued under the Punjab Unirary measures. versity Act, 1882 (XIX of 1882), read with the Indian Universities Act, 1904 (VIII of 1904), shall, so far as it is not inconsistent with the provisions of this Act, continue in force and shall be deemed to have been made or issued under this Act unless and until it is superseded by an appointment, notification, order, scheme, rule, statute, regulation form or by-law made under this Act.
 - (b) The examinations to be held in or after November, 1947, by the Punjab University shall be held by the University and the results declared and degrees, diplomas, titles and licences conferred in such manner as may be specified by provisions made in this behalf by the Government.

Special temporary

- (a) If any difficulty arises with respect to the powers of Govern- establishment of the University or in connection with the first meeting of any authority of the University, or otherwise in first giving effect to the provisions of this Act, the Government may at any time before any authority of the University has been constituted, by order make any appointment or do anything, consistent so far as may be with the provisions of this Act, which appears to it necessary or expedient for the purposes of removing the difficulty, and every such order shall have effect as if such appointment or action had been made or taken in the manner provided in this Act.
 - (b) In particular and without prejudice to the generality of the foregoing powers orders may be passed by the Government providing for—

(i) the election of Fellows under section 13;

(ii) the election of the Syndicate to ensure its continuity; and

(iii) the constitution of Faculties and the allocation of Fellows thereto.

'[THE SCHEDULE]

(See Section 12)

List of ex-officio fellows :-

- 1. Chief Minister, Punjab.
- 2 Chief Minister, Haryana.
- 3. Chief Minister, Himachal Pradesh.
- 4. Chief Justice, High Court of Punjab and Haryana.
- 5. Education Minister, Punjab.
- 6. Education Minister, Haryana.
- 7. Education Minister, Himachanl Pradesh.
- 8. Chief Commissioner of the Union Territory of Chandigarh.
- 9. Director of Public Instruction, Punjab.
- 10. Director of Public Instruction, Haryana.
- 11. Director of Eduction, Himachal Pradesh.
- ²[12. Director of Public Instruction, Chandigarh.]

³[SCHEDULE II]

PUNJAB (I) UNIVERSITY, SOLAN (SIMLA HILLS)

LIST OF AFFILIATED COLLEGES

Arts and Science Colleges

- 1. Khalsa College, Amritsar.
- 2. Hindu Sabha College, Amritsar.
- 3. S. A. Jain College, Amabla City.
- 4. D. A. V. College, Ambala City.
- 5. Dev Samaj College, for Girls, Ambala City.
- 6. S. D. College, Ambala Cantt.
- 7. G. M. N. College, Ambala Cantt.

¹st November, 1966.

Substituted by Government of India Notification No. S.O. 3372, dated

June, 1968. Inserted by Government of India Notification No. S.O. 2324, dated 29th

^{8.} Substituted by Punjab Act. No. 9 of 1956.

- 8. Baring Christian College, Batala.
- 9. Sikh National College, Banga.
- 10. Vaish College, Bhiwani.
- 11. R. S. D. College, Ferozcpore Cantt.
- 12. Dev Samaj College for Women, Ferozepore City.
- 13. D. C. Jain College, Ferozepore Canti.
- 14. M. R. College, Fazilka.
- 15. G. H. G. Khalsa College, Gurusar Sudhar.
- 16. Daronacharya S. D. College, Gurgaon.
- 17. Dayanand College, Hissar.
- 18. Hindu National College, Hariana.
- 19. D. A. V. College, Hoshiarpur.
- 20. S. D. College, Hoshiarpur.
- 21. Lyallpur Khalsa College, Jullundur.
- 22. D. A. V. College, Jullundur.
- 23. Doaba College, Jullundur.
- 24. Kanya Mahavidyalaya, Jullundur.
- 25. Hans Raj Mahila Mahavidyalaya, Jullundur.
- 26. Dyal Singh College, Karnal.
- 27. A. S. College, Kalal Majra, Khanna.
- 28. R. K. S. D. College, Kaithal.
- 29. Arya College, Ludhiana.
- 30. Gujranwala Guru Nanak Khalsa College, Ludhiana.
- 31. D. M. College, Moga.
- 32. Radhakrishana Arya College, Nawan Shehr Doaba (Jullundur).
- 33. Sikh National College, Qadian.
- 34. Arya College, Panipat.
- 35. S. M. R. S. D. College, Pathankot.
- 36. Ahir College, Rewari.

- Vaish College, Rohtak. 37.
- S. G. G. S. Khalsa College, Mahilpur. 38.
- S. D. College, Simla. 39.
- Chhotu Ram Arya College, Sonepat. 40.
- B. M. College, Simla. 41.
- Khalsa College for women, Sidhwan Khurd (Ludhiana). 42. Government Colleges.
- Government College for women, Amritsar. 43.
- Government College, Chandigarh. 44.
- Government College, Dharamsala. 45.
- Government College, Hissar. 46.
- Government College, Ludhiana. 47.
- Government College for Women, Ludhiana. 48.
- 49. Government College, Muktsar.
- 50. Government College, Rohtak.
- 51. Government College, Ropar.
- 52. Government College, Tanda Urmar.
- 53. Government College, Gurdaspur. Punjab University Colleges
- Punjab University Camp College, New Deihi. 54.
- **55**. Punjab University College, Hoshiarpur.
- Himachal Pradesh Vallabh Mahavidyala, Mandi. 56.
- Government Intermidiate College, Bilaspur. 57.

Pepsu

- 58. Rajindra College, Bhatinda.
- 59. Brijindra College, Faridkot.
- 60. Randhir College, Kapurthala.
- 61. Malerkotla College, Malerkotla.
- 62. S. A. Jain College, Malerkotla.
- 63. Rapudaman College, Nabha.
- 64. Government College, Narnaul.
- 65. Mahendra College, Patiala.
- 66. Government College for women, Patiala.
- 67. Ramgaria College, Phagwara.
- 68. Ranbir College, Sangrur.
- 69. Ranbir College for Women, Sangrur.

Law Faculty

70. Punjab University Law College, Jullundur City.

Education Faculty

- 1. Government Training College for Teachers, Jullundur City,
- 2. Brijindra College, Faridkot (Pepsu).
- 3. Government Training College for Women, Simla.
- 4. Dev Samaj College for Women.
- 5. A.I.J.H.M. College, Rohtak.
- 6. Vaish College, Rohtak.
- 7. Ahir College, Rewari.
- 8. D.M. College, Moga.
- 9. Khalsa College for Women, Sidhwan Khurd.
- 10. Vaish College, Bhiwani.
- 11. Sohan Lal Training College (Lahore), Amba'a City.
- 12. Dayanand College, Hissar.
- 13. Khalsa College, Amritsar.

Commerce Facilty

- 1. Punjab University College of Commerce, Jullundur City.
- 2. Bikram College of Commerce, Faridkot.
- 3. Vaish College, Rohtak.

Agriculture Faculty

- 1. Government Agricultural College, Ludhiana.
- 2. Khalsa College, Amritsar.
- 3. Brijindra College, Faridkot.

Veterinary Faculty

1. Punjab College of Veterinary Science and Anima Husbandry, Hissar.

Medical Faculty

- 1. Medica! College, Amritsar.
- 2. Dental College, Amritsar.
- 3. Medical College, Patiala.
- 4. Christian Medical College, Ludhiana.

 Enginzering Technology Faculty
- 1. Punjab Engineering College, Chandigarh Capital
- 2. Technological Institute of Textiles, Phiwani.

Physical Education

1. Governmedt College of Physical Education, Rupar.

All other Colleges which are affiliated to the University.

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